

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P.(IB)/17(AHM)2021

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2021

Name of the Company: Keshav Parashar Prop of Pioneer Power
Systems
V/s
Sanjeevni Renewables Pvt Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

ORDER


Learned Lawyer Mr. Aditya Vijay appeared for the Operational Creditor.

The instant application is filed as a fresh application under Section 9 of the Insolvency & Bankruptcy Code, 2016.

The Petitioner as well as Registry is directed to serve **Notice** to the Corporate Debtor by way of speed post as well as E-mail. The Affidavit of proof of service is to be filed within two weeks.

List the matter on 06.04.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 22nd day of February, 2021.